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O.A. No. 570 of 2011

Sushil Kr. Das.....Applicant

Vs

Union of India Ors.....Respondents

Order dated: 01.09.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Heard Mr. S. Mohanty, Ld. Counsel for the applicant.

2. Ld. Counsel for the applicant submits that copies of this O.A. have already been served on Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Union of India, Mr. D.K.Bhera, Ld. A.S.C. for the U.P.S.C. and Mr. G.C.Nayak, Ld. Govt. Advocate appearing for the State of Orissa. However, none is present for the Respondents.

3. Applicant in this O.A. challenges non-consideration of his case for promotion to I.A.S. against the year 2010 and consequently prays "to direct the respondents to expunge remarks of conditional promotion in respect of the applicant and thereby promote him to I.A.S".

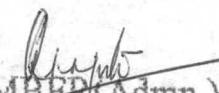
4. It is the case of the applicant that though he has ventilated his grievance before the authorities vide Annexure-7 dated 16.08.2011, no action has been taken till today on the representation and the same is still pending.

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5. Having perused the materials on record and as Ld. Counsel for the applicant submits that he will be satisfied if a direction is issued to the Respondents to consider the pending representation, at this stage, I am of the view that the matter be remitted ~~back~~ to the Respondents for consideration of the representation as at Annexure-7 dated 16.08.2011. Accordingly, Respondent Nos. 2 and 3 are directed to consider the pending representation and pass a reasoned order under intimation to the applicant within a period of 30 days from the date of receipt of copy of this order.

6. With the above observation and direction, the O.A. stands disposed of.

7. Send copy of this order, along with copy of the O.A., to all the Respondents at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites during the course of the day. Free copies of this order be made over to the Ld. Counsel appearing for the parties.


MEMBER (Admin.)